

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 132**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy ..... Applicant/petitioner  
v.  
M/s. Granite Gate Properties P Ltd. .... Respondent

**Order under Section 7 of IBC, 2016(CIRP)**

**Order delivered on 10.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP:- Mr. Sanyam Saxena, Adv. for RP  
For Noida Mr. Rachit Mittal, Ms. Tanvi Aggarwal, Adv.  
For the Axis Bank Ms. Kratv Chauhan, Adv.  
Mr. Sahil, Adv. for CA-2565/19

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly,  
hearing is deferred to 05.02.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**